

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 115
IA No. 132/JPR/2020
IA No. 371/JPR/2022
CP No. (IB)- 166/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Sahil Agarwal

... Operational Creditor/Applicant

Versus

Khathi Design Pvt. Ltd.

... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : None appeared

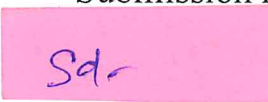
ORDER


IA No. 132/JPR/2020

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Liquidator. None appears on behalf of the respondent. It is submitted by the learned counsel that SCC in its meeting on 25.08.2023 has resolved not to prosecute the pending application since whereabouts of the respondents are not known. Learned counsel for the Liquidator seeks permission to withdraw application. Permission granted. IA No. 132/JPR/2020 is dismissed as withdrawn.

IA No. 371/JPR/2022

Submission heard. Order Reserved.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

February 07, 2024

HK